

**MATTERS UNDER RULE 377**

[Translation]

15.00 hrs.

- (i) **Need to direct to the Bombay Doordarshan authorities to telecast the Sindhi play "Jhooley Lal" as early as possible**

- (ii) **Need for decentralisation of the Life Insurance Corporation of India**

[English]

MR. CHAIRMAN: Now, I think, we can again cool off the frayed tempers and take up matters under Rule 377. I appeal to the hon. Members to cooperate. I am sure, all of you will cooperate. Shri Arvind T. Kamble.

SHRI ARVIND TULSHIRAM KAMBLE (Osmanbad): I wish to raise something which has aroused the sentiments of Sindhi community in my State and the people of the community are losing their confidence. This happened with the cancellation of Sindhi play 'JHOOLEY LAL' which was scheduled to be telecast on March 28, 1990 on the occasion of the Sindhi New Year Day, Chetti Chand.

Doordarshan Bombay had signed a contact to this effect with Priyadarshini Academy. The Academy went ahead with the preparations—engaged topmost artistes for the play, announced it to the Sindhi community in Bombay and around prepared even the audio-cassette of the programme and gathered the artistes for the shooting in a studio booked much in advance on March 25, 1990, as desired by the Doordarshan people. The Doordarshan authorities abruptly cancelled the shooting without assigning any reason. They did not announce the cancellation of the programme. This not only put the organisers of the play to a heavy financial loss and loss of reputation but also made the Sindhi people unhappy.

I request the Minister for Information and Broadcasting to ask the Doordarshan to announce the telecast of the play at the earliest.

SHRI RAM LAL RAHI (Misrikh): Madam Chairman, with your kind permission I would like to make a statement under Rule-377. In order to increase the efficiency in the Life Insurance Corporation, a Bill for the division of the Life Insurance Corporation was brought forward during the Seventh Lok Sabha, but it was not found practicable. As a result of that the Bill was withdrawn. In order to raise the efficiency of the Life Insurance Corporation and to ensure that the insurance benefits reach the people living in remote villages and to see that the common people play constructive roles in these schemes, it is necessary that the administrative network of the Life Insurance Corporation should be extended upto tehsil and block levels. Not only that, I would also like to make a demand that the administrative sets up of the Cattle Life Insurance Scheme and Crop Insurance Schemes should be extended upto the tehsils and block levels. It will not only ensure benefits to individuals all over the country but also ensure constructive co-operation of people in country's development and encourage more savings. The insurance schemes when expanded will be helpful in creating avenues of employment for the unemployed youth automatically. It will be a matter of public importance for the whole country.

I would like to demand that the Government as well as the hon. Minister of Finance should take a decision in the matter without delay and ensure expansion and decentralisation of the LIC.

- (iii) **Need to set up electronic telephone exchanges at Samastipur and Darbhanga in Bihar**

SHRI DASAI CHOWDHARY (Rosera): Madam Chairman, I would like to draw the attention of the Central Government towards the following matter of public importance under Rule 377. The telephone exchanges

[Sh. Dasai Chowdhary]

working in Samstipur, Rosera and Darbhanga have become very old and due to that these exchanges have become almost dead. This causes a lot of inconvenience to people. The telephone exchanges at Virol, Hasanpur, Baheri, Rosera, Ghanshyampur and Scindia are lying out of order for the last 4 years. So long as electronic telephone exchanges are not set up in Samastipur, Rosera and Darbhanga, the subscribers will continue to experience difficulties. It is also improper to connect Hasanpur and Virol sub-divisions with Khagaria exchange. These sub-divisions should be connected with Samastipur and Darbhanga electronic exchanges.

I would, therefore, like to demand from the Government to set up electronic exchanges at Samastipur and Darbhanga.

- (iv) **Need to set up a food processing plant at a suitable place in Mohanlal Ganj Parliamentary Constituency in Uttar Pradesh**

SHRI SARJU PRASAD SAROJ (Mohanlal Ganj): Madam Chairman, I want to raise the following matter of public importance under Rule 377.

"Through this House, I want to draw the attention of the Government of Uttar Pradesh, especially to Mohanlal Ganj, Parliamentary Constituency and Malmahabad, Mal Kankori, Hasan Ganj, Unnao where mango, guava, potatoes, palm and paddy are grown in abundant quantities. The Government has already declared these areas as fruit belt.

Due to lack of suitable storage facilities, continuous power shortage, lack of proper loading arrangements and shortage of wooden boxes for packing of fruits, the farmers of these areas suffer losses to the tune of lakhs of rupees every year. Every year about 5 crore boxes are used in the area.

I therefore, demand that the Central Government should set up a food processing plant in the area so that fruit produced in

the area could be utilised. At the same time keeping in view the shortage of wood, a cardboard box manufacturing unit should be set up in the area. This will not only benefit the farmers of the area, but also provide employment avenues to thousands of unemployed educated youth.

[English]

- (v) **Need to sanction Parli-Beed-Ahmadnagar broad gauge railway line in Maharashtra and connect the hinterland with big markets for development of this area**

DR. VENKATESH KABDE (Nanded): Madam Chairman, Beed is one of the most backward districts in the State of Maharashtra with lowest rate of education and very high unemployment. There is no industry worth the name and it is repeatedly subjected to famine due to poor rainfall. There is no railway line connecting the district headquarters to metropolitan markets causing losses to farmers and entrepreneurs. About three lakh population of marginal farmers and landless labourers have migrated to big cities and western Maharashtra in search of employment for livelihood. May I request the hon. Railway Minister to sanction Parli-Beed-Ahmadnagar broad gauge line and connect this hinterland with big markets and open the gates of development for this area?

[Translation]

- (vi) **Need to set up an ordnance factory at Markachon in Bihar**

SHRI R.L.P. VERMA (Kodarma): Madam Chairman, I would like introduce the following matter under Rule 377.

Since 1986 there has been a concrete demand by lakhs of poor people and unemployed youth living in the most neglected and backward 150 square kilometre area of Jharkhand or the forest area that final sanction should be accorded to the setting up of the long proposed ordnance factory in the